

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD.

Dated : This the 06<sup>th</sup> day of March 2018

Original Application No. 330/00163 of 2018

Hon'ble Dr. Murtaza Ali, Member (J)  
Hon'ble Mr. Gokul Chandra Pati, Member (A)

Chandra Bhan Sharma, S/o Late Gorakh Prasad Sharma, Signal Maintainer – III under Dy. S&T Engineer (Construction) North Eastern Railway, Varanasi, R/o Village and Post – Jangal Kaudia, Tola, Laxmipur, District Gorakhpur.

. . .Applicant

By Adv : Shri A.D. Singh

**V E R S U S**

1. Union of India through its General Manager, North Eastern Railway, Gorakhpur.
2. Chief Administrative Officer (Construction), North Eastern Railway, Gorakhpur.
3. Deputy Signal and Telecom Engineer (Construction), North Eastern Railway, Varanasi.

. . .Respondents

By Adv: Sri Atul Kumar Shahi

**O R D E R**

**By Hon'ble Dr. Murtaza Ali, Member (J)**

Heard Shri A.D. Singh, learned counsel for the applicants and Shri Atul Kumar Shahi learned counsel for the respondents.

2. This OA has been filed seeking following reliefs:-

- “ i. Direct the respondents to provide the upgradation under MACP Scheme on completion of 10 and 20 years of service in the grade pay of Rs. 2000 and 2400 with differences of arrears of pay from the date of entitlement to the date of providing the actual benefit to the applicant with all consequential benefit, for which the applicant is legally entitled according to the circular of the Railway Board No. RBE No. 101/2009 dated 10.06.2009;*
- ii. Grant any other relief, as the applicant might be found entitled to, on the facts and circumstances of the case;*
- iii. Allow the original application with cost in favour of the applicant for involving in the litigation.”*

3. At the outset applicant's counsel submitted that the applicant would be satisfied if a direction be given to the respondent No. 1/Competent Authority to consider and dispose of his pending representation dated 20.07.2017 (Annexure A-6) within a stipulated period of time.

4. In view of the above submissions made by the applicant's counsel, we direct the respondent No. 1/Competent Authority to consider and decide the representation of the applicant dated 20.07.2017 (Annexure A-6) by passing a reasoned and speaking order within a period of two months from the date of receipt of certified copy of this order. The applicant is directed to send a copy of his representation dated 20.07.2017 (Annexure A-6) alongwith certified copy of this order.

5. In view of the above, the OA is disposed of. No costs.

**(Gokul Chandra Pati)**  
Member (A)

**(Dr. Murtaza Ali)**  
Member (J)

/pc/